

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 16.08.2012

The meeting No.19/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 16.08.2012 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.19/AM-13 dated 16.08.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 19/84-ALC3/2012

MEETING DATE : 16.08.2012

Case No.: 18/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date: 19/84-ALC3/2012	Status:
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1			16.08.2012	Approved
	HQ File :01/84/050/00150/AM13/	RLA File :07/24/040/00010/AM13/	Lic.No/Date:0710087760 17.04.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.			

2	Case No.:2/19/84-ALC3/2012	Party Name: MILTHA ENTERPRISES PVT.LTD,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00134/AM13/	RLA File :07/24/040/00030/AM13/	Lic.No/Date:0710088184 14.05.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not given content of two types of HDPE in the export product. The applicant firm has also not mentioned that import products are in the form of granules, chips or fibre. In absence of above information, it is not possible for the Committee to calculate the wastage claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.			

3	Case No.:1/19/84-ALC3/2012	Party Name: MILTHA ENTERPRISES PVT.LTD,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00133/AM13/	RLA File :07/24/040/00066/AM13/	Lic.No/Date:0710088225 16.05.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the quantity of export product is higher than the quantity of import, which is not possible. In the application, quantity of indigenous inputs has been mentioned as 'Nil'. Accordingly, the Committee after deliberations in consultation with representatives of technical			

authorities present in the meeting decided to ask the applicant firm to clarify the above and supply the additional information for consideration of the proposal. The case stands for re-listing on 13.09.2012.

4	Case No.:6/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved									
	HQ File :01/84/050/00138/AM13/	RLA File :05/23/040/00061/AM13/	Lic.No/Date:0510326108 28.05.2012										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Infants Top made of 100% Cotton cut corduroy printed woven fabric, GSM-151+/-10%, Style:915119</td><td>11,320 Nos.</td><td>100% Cotton cut corduroy printed woven fabric, GSM-151+/-10%</td><td>8829 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Infants Top made of 100% Cotton cut corduroy printed woven fabric, GSM-151+/-10%, Style:915119	11,320 Nos.	100% Cotton cut corduroy printed woven fabric, GSM-151+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Infants Top made of 100% Cotton cut corduroy printed woven fabric, GSM-151+/-10%, Style:915119	11,320 Nos.	100% Cotton cut corduroy printed woven fabric, GSM-151+/-10%	8829 Sq. meter									

5	Case No.:7/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00139/AM13/	RLA File :05/23/040/00060/AM13/	Lic.No/Date:0510326104 28.05.2012	Defer Date: 13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

6	Case No.:3/19/84-ALC3/2012	Party Name: FLOOR DECOR	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00135/AM13/	RLA File :10/24/040/00018/AM12/	Lic.No/Date:1010049775 01.06.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not mentioned the weight, GSM and size of the export product in support of their proposal. The Committee, therefore, decided to ask the applicant firm for the above information/details for consideration of the proposal. The case stands for re-listing on 13.09.2012.			

Case No.:5/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved	
HQ File :01/84/050/00137/AM13/	RLA File :05/23/040/00077/AM13/	Lic.No/Date:0510327251 14.06.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infants Top made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style:912919	1620 Nos.	100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%	1101.600 Sq. meter

2.	Girls Top made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style:912919	4320 Nos.	100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%	4233.600 Sq. meter
3.	Infants Dress Top made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style:912921/ 915962	4920 Nos.	100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%	5889.240 Sq. meter
4.	Girls Dress made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style:912921/915962	10,750 Nos.	100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%	16,501.250 Sq. meter
5.	Girls Dress made of 100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%, Style:295522	2950 Nos.	100% Cotton cut corduroy dyed woven fabric, GSM-153+/-10%	8555 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 8/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
HQ File :01/84/050/00140/AM13/	RLA File :05/23/040/00078/AM13/	Lic.No/Date:0510327257 14.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Ladies Top made of 74% Polyester 26% Cotton dyed woven fabric, GSM-66+/-10%, Style:WW24H10- VICTORIAN PEASANT TOP	3600 Nos.	74% Polyester 26% Cotton dyed woven fabric, GSM-66+/-10%	5184 meter	Sq.
2.	Ladies Top made of 74% Polyester 26% Cotton bleached woven fabric, GSM-66+/-10%, Style: WW24H10-EMBD. POET TOP	2035 Nos.	74% Polyester 26% Cotton bleached woven fabric, GSM-66+/-10%	5413 meter	Sq.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
HQ File :01/84/050/00141/AM13/	RLA File :05/23/040/00079/AM13/	Lic.No/Date:0510327237 14.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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9	1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-101+/-10%, Style: WW24H32-BOHEMIAN OPEN NECK TOP	Quantity 2700 Nos.	100% Polyester dyed woven fabric, GSM-101+/-10%	7020 Sq. meter
	2.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-101+/-10%, Style: WW24H32-LACE TRIMMED BUTTERFLY TOP	2035 Nos.	100% Polyester dyed woven fabric, GSM-101+/-10%	5413 Sq. meter
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>					

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Case No.:10/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved	
HQ File :01/84/050/00142/AM13/	RLA File :05/23/040/00068/AM13/	Lic.No/Date:0510327245 14.06.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 70% Cotton 30% Silk printed woven fabric, GSM-38+/-10%, Style: WW24H08-BOHEMIAN	2550 Nos.	70% Cotton 30% Silk printed woven fabric, GSM-38+/-10%	5372.850 Sq. meter

	OPEN NECK TOP			
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				
11	Case No.:4/19/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00136/AM13/	RLA File :35/24/040/00003/AM13/	Lic.No/Date:3510038573 15.06.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not given content of cotton, para aramid, meta aramid, nylon fibre with white metal compound and fire retardant finish in the export product. In absence of above information, it is not possible for the Committee to calculate the wastage of inputs claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.			

12	Case No.:15/19/84-ALC3/2012	Party Name: APSARA SILKS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
	HQ File :01/84/050/00147/AM13/	RLA File :07/24/040/00063/AM13/	Lic.No/Date:0710088924 15.06.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of dyed to dyed fabric, no wastage is allowed and for export of dyed to printed fabrics, the Committee agreed with as applied for by the applicant firm.			

Case No.:16/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
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13	HQ File :01/84/050/00148/AM13/	RLA File :07/24/040/00051/AM13/	Lic.No/Date:0710089151 20.06.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not specified whether import product is gummed or degummed and applicant firm has also not specified the grade of thrown silk yarn used in the export product. In absence of above information, it is not possible for the Committee to calculate the wastage of inputs claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.			

14	Case No.:24/19/84-ALC3/2012	Party Name: GENUS APPARELS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00156/AM13/	RLA File :05/23/040/00101/AM13/	Lic.No/Date:0510328204 25.06.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not given style No., CAD/CAM, drawing/design, measurement chart of the export product and width of the import fabric. It is also observed that requirement of import fabric has been given in yard, which should be in sq. meter. In absence of above information, it is not possible for the Committee to compute the requirement of fabric asked for. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.			

	Case No.:19/19/84-ALC3/2012	Party Name: M K P FASHIONS,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
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15	HQ File :01/84/050/00151/AM13/	RLA File :07/24/040/00112/AM13/	Lic.No/Date:0710089251 26.06.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not mentioned whether import product is gummed or de-gummed yarn. In absence of above information, it is not possible for the Committee to calculate the wastage of inputs claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.			

16	Case No.:28/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00160/AM13/	RLA File :05/23/040/00105/AM13/	Lic.No/Date:0510328494 27.06.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.			

	Case No.:29/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
	HQ File :01/84/050/00161/AM13/	RLA File :05/23/040/00106/AM13/	Lic.No/Date:0510328498 27.06.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details			

submitted in this case. Accordingly, Committee on the basis of CAD/CAM, measurement sheet of export product and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Silk dyed woven fabric, GSM-70+/-10%, Style: 00201708 KATARINA DRESS	1620 Nos.	100% Silk dyed woven fabric, GSM-70+/-10%	4212 Sq. meter
2.	Ladies Dress made of 100% Silk dyed woven fabric, GSM-70+/-10%, Style: 00201719 DELILAH DRESS	1300 Nos.	100% Silk dyed woven fabric, GSM-70+/-10%	3354 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:17/19/84-ALC3/2012	Party Name: KABADI SHANKARSA & CO.,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved	
HQ File :01/84/050/00149/AM13/	RLA File :07/24/040/00124/AM13/	Lic.No/Date:0710089324 28.06.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabrics/Madeups/Garments containing 2/38 Polyester: Acrylic 80:20 – 11,000 Kgs.,	22,000 Kgs.	2/38 Polyester: Acrylic 80:20, Blended yarn with +/-10% Tolerance	11,550 Kgs. (including 5% wastage)

	1/16 Polyester: Acrylic 80:20 – 11,000 Kgs.	1/16 Polyester: Acrylic 80:20, Blended yarn with +/-10% Tolerance	11,550 Kgs. (including 5% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

19	Case No.:12/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
	HQ File :01/84/050/00144/AM13/	RLA File :07/24/040/00109/AM13/	Lic.No/Date:0710089362 29.06.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.			

20	Case No.:13/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00145/AM13/	RLA File :07/24/040/00111/AM13/	Lic.No/Date:0710089363 29.06.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not specified the grade of thrown silk yarn used in the export product. In absence of above information, it is not possible for the Committee to calculate the wastage of inputs claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.			

	Case No.:14/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
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21	HQ File :01/84/050/00146/AM13/	RLA File :07/24/040/00110/AM13/	Lic.No/Date:0710089361 29.06.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.			

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Case No.:26/19/84-ALC3/2012	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved	
HQ File :01/84/050/00158/AM13/	RLA File :07/24/040/00146/AM13/	Lic.No/Date:0710089431 03.07.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers: Content: 1.PP Unlaminated Leno Fabrics-50,000 Kgs., 2. PP Multifilament Yarn-2500 Kgs.	52,500 Kgs.	PP Unlaminated Leno Fabrics	52,500 Kgs. (including 5% wastage)
			PP Multifilament Yarn	2675 Kgs. (including 5% wastage)

	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
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23	Case No.:11/19/84-ALC3/2012	Party Name: JAGRIT POLYMERS PVT. LTD.	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00143/AM13/	RLA File :35/24/040/00002/AM13/	Lic.No/Date:3510038690 04.07.2012	Defer Date: 13.09.2012
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not specified the manufacturing process of Dipped Polyester Yarn and percentage of wastage claimed. In absence of above information, it is not possible for the Committee to calculate the wastage of inputs claimed by the firm. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.</p>			

24	Case No.:21/19/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved															
	HQ File :01/84/050/00153/AM13/	RLA File :05/24/040/00115/AM13/	Lic.No/Date:0510328871 04.07.2012																
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-																		
		<table> <tr> <th data-bbox="129 1185 313 1291">S.No.</th><th data-bbox="313 1185 896 1291">Export Product</th><th data-bbox="896 1185 1117 1291">Export Quantity</th><th data-bbox="1117 1185 1630 1291">Import item</th><th data-bbox="1630 1185 1917 1291">Quantity allowed</th></tr> <tr> <td data-bbox="129 1291 313 1497">1.</td><td data-bbox="313 1291 896 1497">Girls Dress in 100% Cotton printed twill plannel woven fabric, GSM-135+/-10% (Variation), Style: 315684/343801</td><td data-bbox="896 1291 1117 1497">2900 Nos.</td><td data-bbox="1117 1291 1630 1497">100% Cotton printed twill plannel woven fabric, GSM-135+/-10% (Variation)</td><td data-bbox="1630 1291 1917 1497">4880 Sq. meter</td></tr> <tr> <td data-bbox="129 1497 313 1549">2.</td><td data-bbox="313 1497 896 1549">Infants Dress in 100% Cotton</td><td data-bbox="896 1497 1117 1549">7800 Nos.</td><td data-bbox="1117 1497 1630 1549">100% Cotton Superfine twill</td><td data-bbox="1630 1497 1917 1549">6783 Sq.</td></tr> </table>	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Girls Dress in 100% Cotton printed twill plannel woven fabric, GSM-135+/-10% (Variation), Style: 315684/343801	2900 Nos.	100% Cotton printed twill plannel woven fabric, GSM-135+/-10% (Variation)	4880 Sq. meter	2.	Infants Dress in 100% Cotton	7800 Nos.	100% Cotton Superfine twill	6783 Sq.		
S.No.	Export Product	Export Quantity	Import item	Quantity allowed															
1.	Girls Dress in 100% Cotton printed twill plannel woven fabric, GSM-135+/-10% (Variation), Style: 315684/343801	2900 Nos.	100% Cotton printed twill plannel woven fabric, GSM-135+/-10% (Variation)	4880 Sq. meter															
2.	Infants Dress in 100% Cotton	7800 Nos.	100% Cotton Superfine twill	6783 Sq.															

Superfine twill printed woven fabric with Indian lining and diaper, GSM-90+/-10% (Variation), Style: 297796/343801	printed woven fabric, GSM-90+/-10% (Variation)	meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.		

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Case No.:20/19/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved	
HQ File :01/84/050/00152/AM13/	RLA File :05/24/040/00122/AM13/	Lic.No/Date:0510328967 05.07.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Camisole made of 51% Nylon 47% Cotton 2% Spandex lace dyed net knitted fabric, GSM-160+/-10% with 100% Rayon dyed woven fabric (Shell/Lining), GSM-80+/-10%, Style No.1J209757	8400 Nos.	51% Nylon 47% Cotton 2% Spandex lace dyed net knitted fabric, GSM-160+/-10%	941 Kgs.
			100% Rayon dyed woven fabric, GSM-80+/-10%	12,096 Sq. meter.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

26	Case No.:27/19/84-ALC3/2012	Party Name: GAURA V INTERNATIONAL	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved									
	HQ File :01/84/050/00159/AM13/	RLA File :05/23/040/00122/AM13/	Lic.No/Date:0510328954 05.07.2012										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Top made of 100% Nylon dyed net knitted fabric (Embroidered with 100% Cotton yarn), GSM-247+/-10%, Style No.00401621 LIV TOP</td><td>5750 Nos.</td><td>100% Nylon dyed net knitted fabric (Embroidered with 100% Cotton yarn), GSM-247+/-10% (1960 Kgs.)</td><td>7935 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Top made of 100% Nylon dyed net knitted fabric (Embroidered with 100% Cotton yarn), GSM-247+/-10%, Style No.00401621 LIV TOP	5750 Nos.	100% Nylon dyed net knitted fabric (Embroidered with 100% Cotton yarn), GSM-247+/-10% (1960 Kgs.)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Top made of 100% Nylon dyed net knitted fabric (Embroidered with 100% Cotton yarn), GSM-247+/-10%, Style No.00401621 LIV TOP	5750 Nos.	100% Nylon dyed net knitted fabric (Embroidered with 100% Cotton yarn), GSM-247+/-10% (1960 Kgs.)	7935 Sq. meter									

27	Case No.:25/19/84-ALC3/2012	Party Name: FASHION ACCESSORIES	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00157/AM13/	RLA File :05/23/040/00129/AM13/	Lic.No/Date:0510329217 10.07.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the import side, requirement of fabric has been given in number whereas it should be indicated in sq. meter. The Committee, therefore, decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.			

Case No.:22/19/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS	Meet No/Date:19/84-ALC3/2012	Status:
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(INDIA) PVT.LTD.

16.08.2012

Approved

HQ File :01/84/050/00154/AM13/

RLA File :05/24/040/00132/AM13/

Lic.No/Date:0510329419
12.07.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM, sketch, measurement chart and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infants Dress in 100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation) with Indian lining, Style No.306690	950 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation)	5254 Sq. meter
2.	Girls Dress in 100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation) with Indian lining, Style No.306690	4500 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation)	26,500 Sq. meter
3.	Girls Ruffle Skirts in 100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation) with Indian lining, Style No.314067/343911	8500 Nos.	100% Polyester knit solid dyed fabric, GSM-40+/-10% (Variation)	25,785 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:38/19/84-ALC3/2012

Party Name: LAXMI FABRICS

Meet No/Date:19/84-ALC3/2012
16.08.2012Status:
Approved

HQ File :01/84/050/00170/AM13/

RLA File :07/24/040/00163/AM13/

Lic.No/Date:0710089608

29			12.07.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.			

	Case No.: 39/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
30	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.			

	Case No.: 44/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
31	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.			

	Case No.: 45/19/84-ALC3/2012	Party Name: LAXMI FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
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32	HQ File :01/84/050/00177/AM13/	RLA File :07/24/040/00162/AM13/	Lic.No/Date:0710089607 12.07.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in case of export of 100% Natural Silk Fabric, no wastage is allowed and for export of other items i.e. dyed/printed/embroidered fabrics, the Committee agreed with as applied for by the applicant firm.			

33	Case No.:23/19/84-ALC3/2012	Party Name: ANISH (INDIA) EXPORTS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00155/AM13/	RLA File :05/23/040/00133/AM13/	Lic.No/Date:0510329689 13.07.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that applicant firm has not given style No., CAD/CAM, drawing/design, sketch, measurement chart of the export product. In absence of above information, it is not possible for the Committee to compute the requirement of fabric asked for. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to supply the above information for consideration of the proposal. The case stands for re-listing on 13.09.2012.			

Case No.:43/19/84-ALC3/2012	Party Name: APSARA SILKS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved	
HQ File :01/84/050/00175/AM13/	RLA File :07/24/040/00116/AM13/	Lic.No/Date:0710089653 13.07.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed

34	1.	100% Silk (MRS) Satin dyed/ printed fabric, width-140cm+/- 10%, GSM-70+/-10%, 16MM+/-10%	19,608 Sq. meter	100% Silk (MRS) Satin grey fabric, width- 140cm+/-10%, GSM- 70+/-10%, 16MM+/- 10%	20,000 Sq. meter
	2.	100% Silk (MRS) Georgette dyed/printed fabric, width- 140cm+/-10%, GSM-35+/-10%, 8MM+/-10%	19,608 Sq. meter	100% Silk (MRS) Georgette grey fabric, width-140cm+/-10%, GSM-35+/-10%, 8MM+/-10%	20,000 Sq. meter
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

35

Case No.:40/19/84-ALC3/2012	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved	
HQ File :01/84/050/00172/AM13/	RLA File :07/24/040/00127/AM13/	Lic.No/Date:0710089714 16.07.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not mentioned whether the input is gummed or de-gummed. Accordingly, the Committee considering the input is de-gummed, allowed 5% wastage on the import item and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk fabric (100% MRS)/Madeups/ Sarees	2895 Kgs.	Thrown Silk Yarn (100% MRS)	3039.750 Kgs. (including 5% wastage)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

36	Case No.:41/19/84-ALC3/2012	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
	HQ File :01/84/050/00173/AM13/	RLA File :07/24/040/00126/AM13/	Lic.No/Date:0710089707 16.07.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers after going through the details submitted in the case. The Committee decided that in case of export of Grey Silk Fabrics (100% MRS) with or without embroidery, no wastage is allowed and for export of other items i.e. dyed/printed silk fabrics (100% MRS) with or without embroidery, the Committee agreed with as applied for by the applicant firm.			

37	Case No.:42/19/84-ALC3/2012	Party Name: J.K.FABRICS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
	HQ File :01/84/050/00174/AM13/	RLA File :07/24/040/00167/AM13/	Lic.No/Date:0710089708 16.07.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers after going through the details submitted in the case. The Committee decided that in case of export of Grey Silk Fabrics (100% MRS) with or without embroidery, no wastage is allowed and for export of other items i.e. dyed/printed silk fabrics (100% MRS) with or without embroidery, the Committee agreed with as applied for by the applicant firm.			

38	Case No.:32/19/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00164/AM13/	RLA File :04/24/040/00089/AM13/	Lic.No/Date:0410138561 01.08.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 13.09.2012.			

	Case No.:30/19/84-ALC3/2012	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Approved
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HQ File :01/84/050/00162/AM13/

RLA File :05/23/040/00159/AM13/

Lic.No/Date:0510331304
03.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Blouse (with front lace fabric and indigenously 100% Polyester Jersey), Style No.58684	8015 Nos.	Lace fabric 54% Cotton, 44% Nylon, 2% Polyester, 115 G/M2(+/- 10%)	2789 Sq. meter
2.	Girls Blouse (with front lace fabric and indigenously 100% Polyester Jersey), Style No.34880	9520 Nos.	Lace fabric 54% Cotton, 44% Nylon, 2% Polyester, 115 G/M2(+/- 10%)	3313 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:31/19/84-ALC3/2012

Party Name: RICHA & CO

Meet No/Date:19/84-ALC3/2012
16.08.2012**Status:**
Deferred

HQ File :01/84/050/00163/AM13/

RLA File :05/24/040/00184/AM13/

Lic.No/Date:0510331657
08.08.2012Defer Date:
13.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.

41	Case No.:33/19/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00165/AM13/	RLA File :05/24/040/00175/AM13/	Lic.No/Date:0510331728 09.08.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.			

42	Case No.:34/19/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00166/AM13/	RLA File :05/24/040/00176/AM13/	Lic.No/Date:0510331730 09.08.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.			

43	Case No.:35/19/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00167/AM13/	RLA File :05/24/040/00181/AM13/	Lic.No/Date:0510331737 09.08.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.			

44	Case No.: 36/19/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00168/AM13/	RLA File :05/24/040/00182/AM13/	Lic.No/Date:0510331739 09.08.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.			

45	Case No.: 37/19/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2012 16.08.2012	Status: Deferred
	HQ File :01/84/050/00169/AM13/	RLA File :05/24/040/00183/AM13/	Lic.No/Date:0510331741 09.08.2012	Defer Date: 13.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 13.09.2012.			

MANUAL AGENDA CASES

(46)

Case No.400	M/s Orient Craft Ltd., Gurgaon
NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/450/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Mittal, Deputy General Manager - Commercial, present before the NC on behalf of the firm. Mr. Mittal present the sample and explained the details of the case before the Committee. The Committee observed that due to submerging of fabric, the requirement of fabric is higher.

Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Duvet Cover size 140 cmsX200 cms made from 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Duvet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	8.46 Sq. meter per piece
2.	Duvet Cover size 200 cmsX200 cms made from 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Duvet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	11.63 Sq. meter per piece
3.	Duvet Cover size 225 cmsX220 cms made from 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Duvet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	13.75 Sq. meter per piece
4.	Duvet Cover size 260 cmsX220 cms made from 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Duvet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	15.99 Sq. meter per piece
5.	Sham (Pillow cover) size 50 cms X75 cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Pillow cover	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	1.59 Sq. meter per piece

6.	Sham (Pillow cover) size 50 cms X90 cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Pillow cover	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	1.86 meter piece	Sq. per
7.	Sham size 65 cmsX65 cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Sham	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	1.58 meter piece	Sq. per
8.	Flat Sheet size 180cmsX275 cms X5cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Flat Sheet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	7.95 meter piece	Sq. per
9.	Flat Sheet size 230cmsX275 cms X5cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Flat Sheet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	7.95 meter piece	Sq. per
10.	Flat Sheet size 275cmsX275 cms X5cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Flat Sheet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	9.14 meter piece	Sq. per
11.	Flat Sheet size 275cmsX305 cms X5cms made of 100% Linen washed/finished woven fabric, GSM-180+/-10%, Style Name: Belgian Wash Linen Flat Sheet	1 pc.	100% Linen washed/finished woven fabric, GSM-180+/-10%	10.10 meter piece	Sq. per

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(47)

Case No.401	M/s Orient Craft Ltd., Gurgaon
NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/526/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Mittal, Deputy General Manager - Commercial, present before the NC on behalf of the firm. Mr. Mittal present the sample and explained the details of the case before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilt made out of 100% Silk dyed fabric, GSM-82+/-10% and 82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10%, size-200cmsX 260cms. (Style Name: Velvet Stripe Quilt)	1 pc.	100% Silk dyed fabric, GSM-82+/-10%, width-44"	4.96 Sq. meter per piece
			82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10%, width-44"	4.41 Sq. meter per piece
			82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10%, width-44"	1.53 Sq. meter per piece
2.	Quilt made out of 100% Silk dyed fabric, GSM-82+/-10% and 82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10%, size-250cmsX 260cms. (Style Name: Velvet Stripe Quilt)	1 pc.	100% Silk dyed fabric, GSM-82+/-10%, width-44"	6.61 Sq. meter per piece
			82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10%, width-44"	4.96 Sq. meter per piece
			82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10%, width-44"	1.72 Sq. meter per piece

3.	Quilt made out of 100% Silk dyed fabric, GSM-82+/-10% and 82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10%, size-290cmsX260cms. (Style Name: Velvet Stripe Quilt)	1 pc.	100% Silk dyed fabric, GSM-82+/-10%, width-44"	6.62 Sq. meter per piece
			82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10%, width-44"	5.51 Sq. meter per piece
			82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10%, width-44"	1.82 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(48)

Case No.402	M/s Orient Craft Ltd., Gurgaon
NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/170/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Mittal, Deputy General Manager - Commercial, present before the NC on behalf of the firm. Mr. Mittal explained the details of the case before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress pleated made out of 70% Cotton 30% Silk dyed woven fabric, GSM-39+/-10%, Style No. 71F15	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-39+/-10%	5.87 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(49)

Case No.403	M/s Richa & Co., New Delhi
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NC 19/AM-13, dt.16.08.2012	File No.01/84/50/281/AM-10/DES-V
Re-fixation of input output norms against Advance Authorization No.0510260302 dated 11.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt made of 100% Rayon printed woven fabric, GSM-85+/-10% (Style No. 3W1129)	935 Nos.	100% Rayon printed woven fabric, GSM-85+/-10%	1.294 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(50)

Case No.404	M/s Gaurav International, Gurgaon
NC 19/AM-13, dt.16.08.2012	File No.01/84/162/279/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510266971 dated 25.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/54/2011-12/Hosy., dated 14.08.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress with belt made of 100% Rayon dyed woven fabric, GSM-82+/-10% (Style No.791628/792475/766024)	26,467 Nos.	100% Rayon dyed woven fabric, GSM-82+/-10%	2.66 Sq. meter per piece
2.	Ladies Dress with belt made of	1800 Nos.	100% Rayon dyed woven	2.98 Sq. meter

	100% Rayon dyed woven fabric, GSM-82+/-10% (Style No.800887)		fabric, GSM-82+/-10%	per piece
3.	Ladies Shacket Top made of 100% Rayon dyed woven fabric, GSM-82+/-10% (Style No.814277)	1118 Nos.	100% Rayon dyed woven fabric, GSM-82+/-10%	1.91 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(51)

Case No.405	M/s Saivana Exports Pvt. Ltd., New Delhi
NC 19/AM-13, dt.16.08.2012	File No.01/84/162/025/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510249783 dated 23.09.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of information/details in support of the proposal. The Committee agreed with the request of applicant firm and decided to defer the case for re-listing on 30.08.2012.

(52)

Case No.406	M/s Rampage Knitwear, Mumbai
NC 19/AM-13, dt.16.08.2012	File No.01/84/50/081/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No.0310381208 dated 22.05.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no representative(s) from the applicant firm presented before the NC for personal hearing. In the explanation, the applicant firm mentioned that they used the domestic fabric, which seems to be unreasonable. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(53)

Case No.407	M/s Techfab (India) Industries Ltd., Mumbai
NC 19/AM-13, dt.16.08.2012	File No.01/84/50/027/AM-13/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310694583 dated 14.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has stated that export item No.2 i.e. Geo Textile Filter sheet is repeat order for same product and same project. In view of this, the Committee has decided to write to R.A. to decide whether it is repeat order or not and take further action accordingly.

(54)

Case No.408	M/s Flexituff International Ltd., Pithampur
NC 19/AM-13, dt.16.08.2012	File No.01/84/50/72/AM-13/DES-V
Fixation of ad-hoc norms in respect of Advance Authorisation No.5610000416 dated 30.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from SION H-97, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers with PE Liner; Net Content: 1) PP Granules- 380.000 MT, 2) UV Stabilizer-20.000 MT, 3) LLDPE Granules- 350.000 MT, 4) PE Liner- 150.000 MT, 5) PP Yarn (PP M.F. Yarn)-100.000 MT, 6) Packing Material	1000.000 MT	PP Granules	418.000 MT (1.10 Kg/Kg content in the export product)
			UV Stabiliser (containing not more than 20% U.V. Stabiliser) where export product contains U.V. stabiliser	20.400 M.T. (2% of the Resin content in Export product)
			LLDPE Granules	367.500 MT (1.05

	(PP Granules)-10.000 MT		Kg/Kg content in the export product
		PE Liner	82.500 MT(0.55 Kg/Kg content in the export product
		PP Yarn (PP M.F. Yarn)	105.000 MT (1.05 Kg/Kg content in the export product
		Packing material – PP Granules	As per packing policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(55)

Case No.409	M/s. Arrow Textiles Limited, Nashik
NC 19/AM-13, dt. 16.08.2012	File No.01/84/50/353/AM-12/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.3110053308 dated 07.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee on the basis of explanation given by the applicant firm and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Printed labels (containing 60,000 Kgs. of Polyester Satin Tape)	13,18,68,132 Nos.	Polyester Satin Tape	60,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(56)

Case No.410	M/s Modern Apparels, Mumbai
NC 19/AM-13, dt. 16.08.2012	File No.01/84/50/318/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310672356 dated 22.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the sketch/sample, measurement and computing sheet to arrive at the desired quantity of inputs. In absence of this, the requirement of quantity of inputs cannot be computed. In view of this, the Committee has decided to call the applicant firm for personal hearing before NC alongwith sample, measurement sheet, other documents to substitute the various inputs required for export product and technical person to explain the case. The case stands for re-listing on 13.09.2012.

(57)

Case No.411	M/s Modern Apparels, Mumbai
NC 19/AM-13, dt. 16.08.2012	File No.01/84/50/238/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310657811 dated 04.10.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC(MSME). It was, therefore, decided to await the same and defer the case for re-listing on 13.09.2012.

(58)

Case No.412	M/s Magsons Exports, New Delhi
NC 19/AM-13, dt. 16.08.2012	File No.01/84/50/033/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510322535 dated 19.04.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted shipping bill in support of their proposal. The papers are being examined by DC(MSME) and the matter has been defer for re-listing on 13.09.2012. Incidentally, the shipping bill submitted by the firm shows that applicant firm has claimed drawback.

(59)

Case No.413	M/s Givo Ltd., Gurgaon
NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/33/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510161383 dated 05.07.2005.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the issue involved here pertaining to the R.A. which may consider taking appropriate action as per the documents/papers submitted by the firm.

(60)

Case No.414	M/s Orient Craft Ltd. Gurgaon
NC 19/AM-13, dt. 16.08.2012	File No.01/84/162/225/AM-13/DES-V
Fixation of ad-hoc norms in respect of Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilt made out of front and back:100% Cotton (Indigenous fabric), filling: 100% Cotton woven fabric Flannel, GSM-104+/-10%, Size-86’’X86’’, Style name: Sueded Cotton Canvas Quilt.	1 pc.	100% Cotton woven fabric Flannel, GSM-104+/-10%, width-108’’	6.86 Sq. meter per piece
2.	Quilt made out of front and back:100% Cotton (Indigenous fabric), filling: 100% Cotton woven fabric Flannel, GSM-104+/-	1 pc.	100% Cotton woven fabric Flannel, GSM-104+/-10%, width-	5.22 Sq. meter per piece

	10%, Size-70’’X86’’, Style name: Sueded Cotton Canvas Quilt.		108’’	
3.	Sham (Quilted) made out of front and back:100% Cotton (Indigenous fabric), filling: 100% Cotton woven fabric Flannel, GSM-104+/-10%, Size-20’’X26’’, Style name: Sueded Cotton Canvas Sham.	1 pc.	100% Cotton woven fabric Flannel, GSM-104+/-10%, width-108’’	0.84 Sq. meter per piece
4.	Sham (Quilted) made out of front and back:100% Cotton (Indigenous fabric), filling: 100% Cotton woven fabric Flannel, GSM-104+/-10%, Size-13’’X24’’, Style name: Sueded Cotton Canvas Sham.	1 pc.	100% Cotton woven fabric Flannel, GSM-104+/-10%, width-108’’	0.28 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(61)

Case No.415	M/s Orient Craft Ltd., Gurgaon
NC 19/AM-13, dt. 19.08.2012	File No.01/84/162/224/AM-13/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilt made out of front & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Back: 100% Cotton (Indigenous fabric), Filling: (Indigenous	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54’’	6.40 Sq. meter per piece

	fabric), Size-70''X86'', Style Name: Tufted Cotton Silk Quilt				
2.	Quilt made out of front & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Back: 100% Cotton (Indigenous fabric), Filling: (Indigenous fabric), Size-86''X86'', Style Name: Tufted Cotton Silk Quilt	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54''	7.66 meter piece	Sq. per
3.	Quilt made out of front & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Back: 100% Cotton (Indigenous fabric), Filling: (Indigenous fabric), Size-38''X50'', Style Name: Tufted Cotton Silk Toddler Quilt	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54''	2.38 meter piece	Sq. per
4.	Sham (Quilted) made out of front, back & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Filling: (Indigenous fabric), Size-20''X26'', Style Name: Tufted Cotton Silk Sham	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54''	1.78 meter piece	Sq. per
5.	Sham Boudier made out of front, back & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Filling: (Indigenous fabric), Size-12''X18'', Style Name: Tufted Cotton Silk Sham Boudier	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54''	0.63 meter piece	Sq. per
6.	Bumper made out of front, back & pipen: 70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, Filling: (Indigenous fabric), Size-10''X158'',	1 pc.	70% Cotton 30% Silk dyed woven fabric, GSM-52+/-10%, width-54''	4.53 meter piece	Sq. per

	Style Name: Tufted Cotton Silk Bumper			
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The GSM should match in both import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
